

आयकर अपीलीय अधिकरण  
मुंबई पीठ "एच", मुंबई  
IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "H", MUMBAI

श्री विकास अवस्थी, न्यायिक सदस्य एवं  
श्री एम. बालगणेश, लेखा सदस्य के समक्ष  
BEFORE VIKAS AWASTHY, JUDICIAL MEMBER &  
SHRI M.BALAGANESH, ACCOUNTANT MEMBER

आअसं. 6036/मुं/2019 (नि.व. 2008-09)  
ITA NO.6036/MUM/2019(A.Y.2008-09)  
आअसं. 6037/मुं/2019 (नि.व. 2009-10)  
ITA NO.6037/MUM/2019(A.Y.2009-10)

Smt.Sangita Thakker,  
601, Embassy Centre,  
Nariman Point, Mumbai - 400021  
PAN.AAAPT7760N

..... अपीलार्थी /Appellant

बनाम Vs.

ACIT Circle -16(3),  
Room No.445, Aaykar Bhavan,  
M.K.Road, Mumbai 400 020

..... प्रतिवादी/Respondent

Assessee by : Withdrawal Letter dated 16/02/2021  
Revenue by : Ms. Bharati Singh

सुनवाई की तिथि/ Date of hearing : 18/03/2021

घोषणा की तिथि/ Date of pronouncement : 18/03/2021

आदेश/ ORDER

PER VIKAS AWASTHY, J.M:

These appeals by the assessee are directed against the orders of Commissioner of Income Tax (Appeals)-7, Mumbai ( in short 'the CIT(A)') for the assessment years 2008-09 and 2009-10, respectively. Both impugned orders are of even date i.e. 18/06/2019.

2. A letter dated 16/02/2021 has been received from the Chartered Accountants of the assessee stating that the assessee has opted for 'Viwad Se Vishwas Scheme, 2020' (in short 'VSVS') and hence, want to withdraw the appeals.

3. Ms. Bharati Singh representing the Department stated that the Department has no objection if the assessee want to withdraw appeals to avail the benefit of 'VSVS'.

4. A perusal of above letter shows that the assessee's declaration under VSVS for the impugned assessment years have been accepted and the Designated Authority has issued Form-3. In view of above, the appeals by assessee are dismissed as withdrawn.

5. Both appeals by the assessee are dismissed as withdrawn.

Order pronounced in the open court on Thursday, the 18<sup>th</sup> day of March, 2021.

Sd/-

(M.BALAGANESH)

लेखा सदस्य /ACCOUNTANT MEMBER

मुंबई/ Mumbai, दिनांक/Dated 18/03/2021

Vm, Sr. PS (O/S)

प्रतिलिपि अग्रेषित Copy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT, Mumbai
6. गार्ड फाइल/Guard file.

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

BY ORDER,

//True Copy//

(Dy./Asstt. Registrar)  
ITAT, Mumbai